

(a) whether there is a proposal to bring forward a legislation to enable Government to attach the private properties of the owners of industrial establishments in case of default of payment of Provident Fund to their employees; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). There is already a suitable provision in Section 8B (1) of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 providing *inter-alia* for recovery of the arrears of EPF dues by attachment and sale of movable and immovable property of the defaulting establishment and where necessary, of the employers.

Memo Submitted by Consultant Institution on Incidence of Heart Attack

3402. SHRI N. DENNIS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any consultant institution on cardiology has submitted memorandum to Union Government on the problem of heart attack; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTARY): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Rehabilitation of Textile Workers in Maharashtra

3403. DR. VENKATESH KABDE: Will the Minister of TEXTILES be pleased to state:

(a) whether the number of textile workers in Maharashtra has tremendously decreased during the last three years;

(b) if so, the details therefor; and

(c) the measures taken by Union Government to absorb or rehabilitate the workers and their families?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir.

(b) The number of workers in the organised mill sector in Maharashtra came down from 2.76 lakhs as on 31.3.87, to 2.57 lakhs on 31.3.88, to 2.20 lakhs on 31.3.89.

(c) The Textile Workers Rehabilitation Fund Scheme has been set up to provide interim relief to workers rendered unemployed due to permanent closure of textile units. The State Governments were also advised to take measures for redeployment/rehabilitation of the affected workers.

Wastage of Foodgrains

3404. SHRI M.M. PALLAM RAJU: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether foodgrains worth crores of rupees are lost annually due to the lack of adequate storage and transport facilities;

(b) if so, the details of foodgrains lost during the last three years, year-wise; and

(c) the steps proposed to be taken to check the wastage?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):
(a) and (b). Transit and storage losses arise due to a variety of reasons, such as vagaries

of weather, deterioration in quality during storage, moisture loss, losses due to multiple handling and movement etc. or due to theft and pilferage. Details of transit and storage shortages of foodgrains incurred by Food Corporation of India during 1986-87 to 1988-89 are given below:—

STATEMENT

Years	Purchase + Sales		Shortages		%age of shortage in terms of quantity over purchase + sales
	Quantity	Value	Quantity	Value	
1986-87	398.96	8949.10	6.51	151.60	1.63
1987-88	407.00	9113.17	7.01	169.89	1.72
1988-89 (Provisional)	338.25	8447.69	4.23	114.07	1.25

(Qty. in lakh tonnes)
(Value in Rs. crores)

(c) The Food Corporation of India has taken a number of steps to reduce losses on account of storage and transit shortages. Some of the important measures taken in this regard are:

- (i) Strict enforcement of quality specifications relating to moisture during procurement of foodgrains;
- (ii) Reduction in the quantum of foodgrains filled in each bag;
- (iii) Installation of weigh-bridges in depots having capacity of 5000 tonnes or more;
- (iv) Minimising the use of open wagons;
- (v) Administrative measures such as tightening of security at depots, intensifying surprise checks, ensuring regular stock verifications etc.
- (vi) Augmentation of covered storage capacity;
- (vii) Introduction of machine stitching of bags.

Stopping the Use of TUDs

3405. SHRI M.M. PALLAM RAJU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to stop the use of IUDs (Intra Uterine Devices) in family planning operations for women since they are known to cause internal bleeding in a number of cases; and

(b) if so, by when?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUSTRAY): (a) No, Sir.

(b) Does not arise.

Telugu-Gunga Project

3406. SHRI M.G. SEKHAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) the estimated cost of the Telugu Ganga Project; and

(b) the share of Tamil Nadu, Andhra Pradesh and Union Government to the cost of the project?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Rs. 834.49 crores at 1985-86 price level.

(b) Tamil Nadu's share in the cost of the project is Rs. 228.62 crores and balance Rs. 605.87 crores is to be borne by Andhra Pradesh.

Exemption of Khadi and Village Industries Institutions from Labour Laws

3407. SHRI VASANT SATHE: Will the Minister of LABOUR be pleased to state:

(a) whether the Khadi Mission has submitted a memorandum to Government seeking inter-alia exemption from Labour Laws and to stop prosecution of the Khadi and Village Industries Institutions pending decision to be taken on the report of the Karnail Singh Committee;

(b) if so, the details thereof; and

(c) the action taken/proposed to be taken by the Government on the issue?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c). The Khadi and Village Industries Commission had sent a letter to the former Deputy Labour Minister requesting for grant